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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

ON THE 27th OF MARCH, 2023

WRIT PETITION No. 13908 of 2003

BETWEEN:-

1. S.P. ARJARIA S/O B.P. ARJARIA, AGED ABOUT 58 YEARS, OCCUPATION: SUB DIVISIONAL CLERCK (U.D.C.) PAWAI SUB DN. DISTT. PANNA NEAR REST HOUSE PAWAI PANNA (MADHYA PRADESH)
2. BUDDHA PRAKASH RAJPUT S/O ANANT RAM RAJPUT, AGED ABOUT 56 YEARS, OCCUPATION: U.D.C. ESTABLISHMENT SECTION DN. PANNA TIKURIA MOHALLA PANNA (MADHYA PRADESH)

.....PETITIONER

(NONE FOR THE PETITIONER)

AND

1. THE STATE OF MP THROUGH SECRETARY P.W.D. GOVT. OF M.P. BHOPAL (MADHYA PRADESH)
2. THE ENGINEER IN CHIEF P.W.D. GOVT. OF M.P. BHOPAL (MADHYA PRADESH)
3. THE SUPERINTENDING ENGINEER NAWGAON CIRCLE P.W.D. NOWGAON DISTRICT-CHHATARPUR (MADHYA PRADESH)
4. THE SUPERINTENDING ENGINEER NAWGAON CIRCLE P.W.D. NOWGAON DISTRICT-CHHATARPUR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE)

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This petition coming on for orders this day, the court passed the following:

ORDER

None for the petitioners.

State has filed reply and cost both. In the reply, it is mentioned that due to interim orders, petitioners were not reverted and they attained the age of superannuation from their original post. They have been given P.P.O. in terms of the post held by them and all the retiral benefits too have been paid to them.

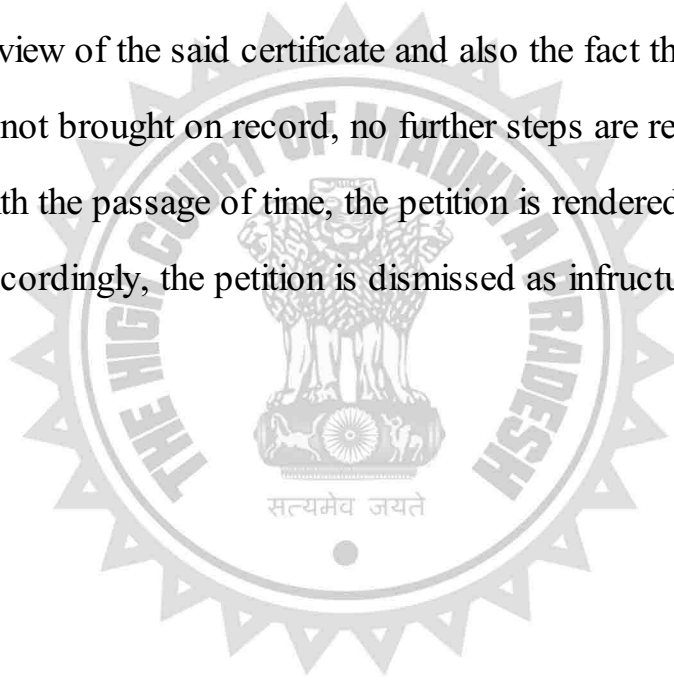
In view of such facts, nothing survives for adjudication in this petition.

It is also pointed out that petitioner no. 1 is no more. His death certificate is enclosed as Annexure R-3 dated 24/03/2018 showing date of death as 20/03/2018.

In view of the said certificate and also the fact that legal heirs of petitioner no. 1 are not brought on record, no further steps are required to be taken.

With the passage of time, the petition is rendered infructuous.

Accordingly, the petition is dismissed as infructuous.



(VIVEK AGARWAL)
JUDGE